

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 547/TT/2020

Subject	: Truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of ten transmission assets under the Scheme Provision of Bus Reactors in Northern Region (NR)
Date of Hearing	: 9.7.2021
Coram	: Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	: Power Grid Corporation of India Ltd.
Respondents	: Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
Parties Present	: Shri S. S. Raju, PGCIL Shri D. K. Biswal, PGCIL Shri V. P. Rastogi, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following transmission assets forming part of the Combined Asset-I and Combined Asset-II under the Scheme Provision of Bus Reactors in NR:

Combined Asset-I comprising of:

- i. Asset-A: 400 kV, 125 MVAR Bus Reactor at Gorakhpur;
- ii. Asset-B: 400 kV, 125 MVAR Bus Reactor at Allahabad;
- iii. Asset-C: 400 kV, 125 MVAR Bus Reactor at Mainpuri;
- iv. Asset-D: 400 kV, 125 MVAR Bus Reactor at Kankroli;
- v. Asset-E: 400 kV, 125 MVAR Bus Reactor-I at Vindhyachal; and
- vi. Asset-F: 400 kV, 125 MVAR Bus Reactor-II at Vindhyachal.



Combined Asset-II comprising of:

- i. Asset-G: Extension of 400/220 kV Jalandhar (POWERGRID), 125 MVAR Bus Reactor;
 - ii. Asset-H: Extension of 400/220 kV Amritsar (POWERGRID) Sub-station, 400 kV, 80 MVAR Bus-Reactor;
 - iii. Asset-I: Extension of 400/220 kV Hissar (POWERGRID) Sub-station, 400 kV, 125 MVAR Bus Reactor; and
 - iv. Asset-J: Extension of 400/220 kV Nalagarh (POWERGRID) Sub-station, 400 kV, 125 MVAR Bus-Reactor.
- b. The transmission tariff of Combined Asset-I (comprising of Asset-A to Asset-F) for 2009-14 period was trued up and tariff for 2014-19 period was approved vide order dated 11.7.2017 in Petition No. 181/TT/2016 whereas for Combined Asset-II (comprising of Asset-G to Asset-J), the same were allowed vide order dated 29.2.2016 Petition No. 505/TT/2014;
- c. All the transmission assets were put under commercial operation during 2009-14 tariff period and are accordingly clubbed in line with the earlier orders and effective COD is claimed as 10.10.2012;
- d. The variation in admitted and claimed capital cost in respect of Combined Asset-I and Combined Asset-II is due to deduction in excess initial spares which are re-calculated and submitted in the instant petition. The capital cost claimed is within the apportioned approved cost;
- e. The information sought through Technical Validation letter was filed vide affidavit dated 15.2.2021 wherein the details of year-wise and party-wise Additional Capital Expenditure, Liability Flow Statement, Form-5 and Form-13 for all the transmission assets have been submitted;
- f. No reply has been received from any of the Respondents; and
- g. Requested to approve trued-up transmission tariff of 2014-19 period and tariff for the 2019-24 tariff period as claimed in the instant petition.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

